

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

(ONLY I.A. NOS. 29641/18, 98918/18 AND 63235/18 IN SLP(C) NO. 9889 OF 2015 TO BE LISTED BEFORE THE HON'BLE JUDGE IN CHAMBERS.)

WITH

SLP(C) No. 9889/2015 (XI)

(FOR

FOR APPLICATION FOR SUBSTITUTION ON IA 29641/2018

FOR [SET ASIDE ABATEMENT] ON IA 63235/2018

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 98918/2018

IA No. 29641/2018 - APPLICATION FOR SUBSTITUTION

IA No. 98918/2018 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 63235/2018 - SET ASIDE ABATEMENT)

Date : 04-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
[IN CHAMBER]

For Petitioner(s) Mr. Durga Dutt, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s) Mr. Kiran Kumar Jaipurkar, AOR

Mr. Pradeep Kumar Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) No.9889/2015

The application is to substitute legal representatives of deceased respondent No.10- Shri Gyan Chandra, son of Sri Shyam Narain. The said respondent is reflected in the Memo of Parties as Proforma Respondent. The

application for substitution has been filed with delay of 1432 days and for setting aside abatement. Since Gyan Chandra is impleaded as Proforma Respondent, therefore delay of seeking substitution of legal representatives is condoned and abatement is set aside.

Smt. Savitri Devi, Shri Prashant Kumar Jaiswal and Shri Shiv Poojan Jaiswal are ordered to be substituted to represent the estate of deceased respondent.

(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT

(ANJU DUA)
BRANCH OFFICER